

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 1091-1092 of 2020

In the matter of:

Sameer Singh Bhadauria

....Appellant

Vs.

Krishan Vrind Jain & Anr.

....Respondents

Present:

**Appellant: Ms. Zeba Khair, Ms. Sonali Sharma, Mr. Afzal Shah
and Advocates.**

Respondents: Mr. Pulkit Deora, Ms. Navya Khillon, Advocates for R1

ORDER
(Through Virtual Mode)

08.01.2021: Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail addresses of the Respondents within three days. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed during the course of the day. At this stage, notice on behalf of Respondent No.1 is waived and accepted by Mr. Pulkit Deora, Advocate. No further notice needs to be issued to Respondent No.1. Notice should go to Respondent No.2 only.

Mr. Pulkit Deora, learned Counsel for Respondent No.1 submits that he does not intend to file counter reply and he may be permitted to file short written submissions. He is permitted to file short written submissions not exceeding two pages in reasonable fonts and margins with liberty to file relevant case laws along with compilation of judgments.

Post the matter on 8th February, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Ash/NN